

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.135/Chd/CHD/2017**

Raghubir Singh Satpal Singh

... Petitioner

Vs.

Best Foods Ltd.

...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.  
None for the respondent

Affidavit of service has not been filed. Learned counsel for petitioner seeks time to file affidavit of service along with postal receipt, tracking report as well as copy of e-mail vide which notice was sent to the corporate debtor.

List the matter on 16.01.2018. Compliance be made at least 3 days before the date fixed.

Sd/-

(Justice R.P.Nagrath)  
Member (Judicial)

December 22, 2017

subbu

**. NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.133/Chd/CHD/2017**

Jamidar Trading Company	... Petitioner
Vs.	
Best Foods Ltd.	...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.  
None for the respondent

Affidavit of service has not been filed. Learned counsel for petitioner seeks time to file affidavit of service along with postal receipt, tracking report as well as copy of e-mail vide which notice was sent to the corporate debtor.

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Member (Judicial)

December 22, 2017  
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**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.130/Chd/CHD/2017**

Shri Krishna Trading Company ... Petitioner

Vs.

Best Foods Ltd. ...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.  
None for the respondent

Affidavit of service has not been filed. Learned counsel for petitioner seeks time to file affidavit of service along with postal receipt, tracking report as well as copy of e-mail vide which notice was sent to the corporate debtor.

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**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.134/Chd/CHD/2017**

Mahadev Trading Company ... Petitioner

Vs.

Best Foods Ltd. ...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.  
None for the respondent

Affidavit of service has not been filed. Learned counsel for petitioner seeks time to file affidavit of service along with postal receipt, tracking report as well as copy of e-mail vide which notice was sent to the corporate debtor.

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**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.132/Chd/CHD/2017**

Karan Commission Agent

... Petitioner

Vs.

Best Foods Ltd.

...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.  
None for the respondent

Affidavit of service has not been filed. Learned counsel for petitioner seeks time to file affidavit of service along with postal receipt, tracking report as well as copy of e-mail vide which notice was sent to the corporate debtor.

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**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.131/Chd/CHD/2017**

Raghubir Singh Balwan Singh ... Petitioner

Vs.

Best Foods Ltd. ...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.  
None for the respondent

Affidavit of service has not been filed. Learned counsel for petitioner seeks time to file affidavit of service along with postal receipt, tracking report as well as copy of e-mail vide which notice was sent to the corporate debtor.

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**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.129/Chd/CHD/2017**

Suresh Kumar & Sons ... Petitioner

Vs.

Best Foods Ltd. ...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.  
None for the respondent

Affidavit of service has not been filed. Learned counsel for petitioner seeks time to file affidavit of service along with postal receipt, tracking report as well as copy of e-mail vide which notice was sent to the corporate debtor.

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December 22, 2017

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**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.117/Chd/CHD/2017**

Hajura Singh Bhim Singh ... Petitioner

Vs.

Best Foods Ltd. ...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.  
None for the respondent

Affidavit of service has not been filed. Learned counsel for petitioner seeks time to file affidavit of service along with postal receipt, tracking report as well as copy of e-mail vide which notice was sent to the corporate debtor.

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Member (Judicial)

December 22, 2017  
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**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.118/Chd/CHD/2017**

Dhanda Trading Company ... Petitioner

Vs.

Best Foods Ltd. ...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.  
None for the respondent

Affidavit of service has not been filed. Learned counsel for petitioner seeks time to file affidavit of service along with postal receipt, tracking report as well as copy of e-mail vide which notice was sent to the corporate debtor.

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December 22, 2017  
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**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.119/Chd/CHD/2017**

Zamidar Enterprises

... Petitioner

Vs.

Best Foods Ltd.

...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.  
None for the respondent

Affidavit of service has not been filed. Learned counsel for petitioner seeks time to file affidavit of service along with postal receipt, tracking report as well as copy of e-mail vide which notice was sent to the corporate debtor.

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**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.120/Chd/CHD/2017**

Rahul Trading Company ... Petitioner

Vs.

Best Foods Ltd. ...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.  
None for the respondent

Affidavit of service has not been filed. Learned counsel for petitioner seeks time to file affidavit of service along with postal receipt, tracking report as well as copy of e-mail vide which notice was sent to the corporate debtor.

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**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.122/Chd/CHD/2017**

Dhanda Commission Agents

... Petitioner

Vs.

Best Foods Ltd.

...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.  
None for the respondent

Affidavit of service has not been filed. Learned counsel for petitioner seeks time to file affidavit of service along with postal receipt, tracking report as well as copy of e-mail vide which notice was sent to the corporate debtor.

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